

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Record of Proceedings

Petition No.295/2009

Subject: Petition for approval of tariff for Assam Gas Based Power Project (291 MW) for the period 2009-14.

Petitioner: North Eastern Electric Power Corporation Ltd

Respondents: ASEB, MeSEB, Dept of Power-Govt. of Tripura, Power & Electricity Dept-Govt. of Mizoram, ED-Govt. of Manipur, Dept. of Power-Govt. of Arunachal Pradesh, Dept. of Power-Govt. of Nagaland, NEPC and NERLDC

Date of Hearing: 17.3.2011

Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Parties present: 1. Shri P.K.Borah, NEEPCO
2. Shri P.K.Singhla, NEEPCO
3. Shri Rana Bose, NEEPCO
4. Shri A.C.Sharma, NEEPCO
5. Ms. Debjani Dey, NEEPCO
6. Ms. Elizabeth Pyrbot, NEEPCO
7. Shri M.K.Adikary, ASEB
8. Shri H.M.Sharma, ASEB
9. Shri M.Sharma, Consumer
10. Shri A.K.Dutta, Consumer

The representative of the petitioner submitted that the petition has been filed for approval of tariff for Assam Gas Based Power Project (291 MW) (hereinafter referred to as "the generating station") for the period 2009-14, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as "the 2009 regulations").

2. The representative of the petitioner submitted that it has filed its rejoinder to the replies filed by the respondents. He also prayed that some more time may be granted for filing the CEA recommendations on certain issues sought for by the Commission. The representative further prayed that in the meanwhile, the Commission may consider to determine the provisional tariff for the generating station.

3. The representative of the respondent, ASEB submitted that it has filed a miscellaneous petition before the Commission in respect of the generating station and the same was yet to be heard. He also submitted that the Commission may

direct the registry to club the present petition along with the petition filed by it, before determining the tariff for the generating station.

4. The prayer of the respondent, ASEB was accepted. The Commission directed the registry to list the petition filed by the respondent, ASEB along with the present petition, during the next date of hearing.

5. The time to file the recommendations of CEA, by the petitioner has been extended upto 5.5.2011.

6. Meanwhile, the respondent, ASEB is directed to serve copy of the miscellaneous petition on the petitioner, within 13.4.2011, if not already served. The petitioner is directed to file its reply, with copy to the respondent, ASEB by 25.4.2011.

7. Matter shall be listed along with the petition filed by the respondent, ASEB for hearing on 28.4.2011.

Sd/-
(Dr.N.C.Mahapatra)
Chief Advisor (Law)